

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 305/TT/2020

- Subject** : Petition for truing of tariff of the 2014-19 tariff period and determination of tariff of 3 ISTS lines owned by HPPTCL for the 2019-24 period.
- Date of Hearing** : 27.4.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : H.P. Power Transmission Corporation Ltd.
- Respondents** : Himachal Pradesh State Electricity Board and 6 Others.
- Parties present** : Shri Anand K. Ganesan, Advocate, HPPTCL
Ms. Swapna Seshadri, Advocate, HPPTCL
Shri Amal Nair, Advocate, HPPTCL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner made the following submissions:
- a. Instant petition has been filed for truing up of tariff of the 2014-19 period and determination of tariff of the 2019-24 period in respect of the following transmission lines owned by it which are carrying inter-State power:
- (i) Asset-I: 220 kV S/C Jassure-Ranjitsagar Transmission Line connecting the States of Himachal Pradesh and Punjab,
- (ii) Asset-II: 220 kV D/C Majri-Khodri Transmission Line connecting the States of Himachal Pradesh and Uttarakhand, and
- (iii) Asset III: 220 kV D/C Kunihar-Panchkula Transmission Line connecting the States of Himachal Pradesh and Haryana.
- b. These lines have been transferred to the Petitioner by the H.P. State Electricity Board through the Transfer Scheme. At the time of approving the tariff of the said lines for the period 2014-19, the Commission in order dated 16.5.2016 in Petition No. 119/TT/2014 allowed only O & M Expenses and IWC as the Transfer Scheme was not then finalized by the State Government. The Transfer Scheme has now been finalized and as such



the Petitioner has prayed to allow Interest on Loan and Return on Equity for the subject assets which were not earlier considered by the Commission in its order dated 16.5.2016 in Petition No. 119/TT/2014.

- c. Pursuant to the hearing of the matter on 13.7.2020, the Petitioner has submitted the information sought vide affidavit dated 13.11.2020.
3. In response to a query of the Commission, learned counsel for the Petitioner submitted that subject lines are not too old to be depreciated completely. He further submitted that the Petitioner has considered depreciation and they will file complete details of the same to the Commission.
4. The Commission directed the Petitioner to submit the following information on affidavit by 10.5.2021 with a copy to the Respondents:
 - (a) Asset wise Auditor's certificate for capital expenditure.
 - (b) Details of accumulated depreciation for the subject transmission lines.
5. The Commission directed the Petitioner to submit the information within the specified timeline and observed that no extension of time shall be granted.
6. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/
(V. Sreenivas)
Deputy Chief (Law)

